

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/MP/2017**

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010
- Date of hearing : 25.4.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Kanta Bijli Utpadan Nigam Limited (KBUNL)
- Respondents : Central Transmission Utility and Others
- Parties present : Ms. Swapna Seshadri, Advocate, KBUNL  
Shri Sankar Saran, Advocate, NTPC  
Shri R.B. Sharma, Advocate, WBSEDCL  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri R.K. Mehta, Advocate, GRIDCO  
Ms. Harapriya Behera, GRIDCO  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Sawpnil Verma, PGCIL  
Shri Dilip Rozekar, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Subhendu Mukherjee, ERLDC  
Ms. Shabari Pramanick, POSOCO  
Shri Ashok Rajan, POSOCO  
Shri S.S. Barpanda, NCDC

**Record of Proceedings**

Learned counsels for GRIDCO and PGCIL submitted that they would be filing their respective replies within the course of the day. Learned counsel for the petitioner had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies by 1.5.2017, if already not filed, with an advance copy to the petitioner who may file its rejoinder, if any, by 8.5.2017. The Commission directed that due date of filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 9.5.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**